

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI
OA No. 3933/2016**

New Delhi, this the 17th day of September, 2019

**HON'BLE MR. PRADEEP KUMAR, MEMBER (A)
HON'BLE MR. ASHISH KALIA, MEMBER (J)**

1. Himanshu Kumar (Aged about 27 years),

S/o Sh. Manohar Singh,

R/o P-34, Panjabi Basti Market, Aruna Nagar,

Civil Line, North Delhi

2. Sandeep Kumar, (aged about 24 years),

S/o Sh. Ombir Singh, R/o A-316,

Devilog Systems India,

7th main, 14th Cross Peenya,

2nd Stage, Peenya, Bangalore,

Presently at New Delhi.

3. Monu Yadav, (aged about 22 years)

S/o Sh. Mahender Singh,

R/o VPO Bishanpura, Distt. Jind (Haryana) 116102,

Presently at New Delhi.

4. Kiran Kumari (Aged about 26 years)

D/o Sh. Ram Chander Ram,

R/o C/o Sh. Barun Kumar Paswan,

Qtr No. E-2/156, Barauni Refinery Township,

Begusarai, Bihar-851117,

Presently at New Delhi

.....Applicants

(By advocate : Mr A K Bhakt)

Versus

Staff Selection Commission

Through

The Chairman

Staff Selection Commission,

CGO Complex, Lodi Road,

New Delhi

.....Respondents

(By advocate : Mr C Bheemanna)

O R D E R (O R A L)

Mr. Ashish Kalia, Member (J):

1.0 The applicant has filed this OA under section 19 of Administrative Tribunal Act 1985 seeking the following relief:

- i. To direct the respondent to recalculate the obtained marks of the applicants provided on line in their solved question papers of Combined Graduate Level Examination, 2016 (Tier-I) in Computer based mode.*
- ii. To direct the respondents to produce the entire relevant records pertaining to this case before the Hon'ble court for proper adjudication.*
- iii. To award exemplary cost on the respondents for causing undue harassment.*
- iv. To pass any further relief or reliefs as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."*

2.0 The OA is filed by the applicants herein challenging the marks so awarded to them by the SSC in the Preliminary Examination of Combined Graduate Level Examination, 2016 (Tier-I). Learned counsel for the applicant submits that the cut off marks awarded to them for the said post for three categories are- 137 for unreserved category, 114 for SC category and 125.50 for OBC category.

3.0 Though the applicants have given right answers for the questions as per the answer key so provided by the SSC but they have been allotted less marks than cut off marks. On the contrary, learned counsel for respondents has drawn our attention that there was time period (from 28.10.2016 to 31.10.2016) granted for raising objection for the said examination, but the applicant chosen not to file any objection.

4.0 They have filed original application by making a representation on 10.11.2016 which has not been replied till date. However, while going through the said representation, we found that main grievance has not substantiated properly.

5.0 In the interest of justice, we hereby direct the applicants to make a detailed representation to the SSC once again within a period of 30 days by specifying the details that they have been allocated lesser marks question-wise so that their contention will be dealt with by the SSC. They may dispose of their representation by speaking order. If grievance still subsists, the applicants are at liberty to approach this Tribunal once again. Accordingly, OA is disposed of.

(Ashish Kalia)

Member (J)

(Pradeep Kumar)

Member (A)

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